IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 402
IB/188/ND/2024

IN THE MATTER OF:

Altanova India Private Limited ... Applicant

Versus

JMD Precision Equipments Private Limited ... Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.05.2024

CORAM:
MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Aniket Aggarwal, Mr. Chirag Basu, Advs.
For the Respondent : Mr. Nikhil Rawat, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and Learned Counsel for the respondent are present physically. Learned Counsel for the respondent has submitted that he has recently engaged in this matter and further submitted that he has received the copy of the application last week and seeks some time to file reply. One week's time is granted for filing reply, with a copy in advance to the opposite side. One week's time is granted for rejoinder thereafter, with a copy in advance to the opposite side. Let this matter be posted to 03.06.2024.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)

Mukesh